

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 1 FEB 1994

APPLICATION NO(s) 34 of 1994.

APPLICANTS: N. Manjunatha

RESPONDENTS: Chairman, Central Electricity Authority, New Delhi & Others.

TO.

1. Sri.M.S.Anandaramu, Advocate,
No.27, First Floor, 1st Main,
Gandhinagar, Chandrasekhar Complex,
Bangalore-9.
2. Sri.M.S.Padmarajaiah, Sr.C.G.S.C.,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 12-01-1994.

Issued on
2/2/94

Mr. *[Signature]*
Av. DEPUTY REGISTRAR
JUDICIAL BRANCHES.

1/2/94

gm*

dc

ORIGINAL APPLICATION NUMBER 34 OF 1994

WEDNESDAY THIS THE 12TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

N. Manjunatha,
S/o N. Narasimhappa,
Aged about 35 years,
working as Assistant Director Grade-II,
Hotline Training Centre,
Office of the Director of Central
Electricity Authority, No. 6/7,
Crescent Road, Ashanagar High Grounds,
Bangalore-560 001 and residing at
No. 19/1, III Cross, 10th Main,
Mathikere Extension, Bangalore-54.

.. Applicant.

(By Advocate Shri M.S. Ananda Ramu)

v.

1. The Central Electricity Authority,
represented by its Chairman,
Sewabhavan, R.K. Puram,
New Delhi-110 066.

2. The Central Electricity Authority
Hotline Trading Centre,
represented by its Director,
6/7, Crescent Road,
Ashanagar, High Grounds,
Bangalore-1.

3. The Deputy Director,
Central Electricity Authority,
Hotline Training Centre,
6/7, Crescent Road, Ashanagar,
High Grounds, Bangalore-1.

.. Respondents.

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ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

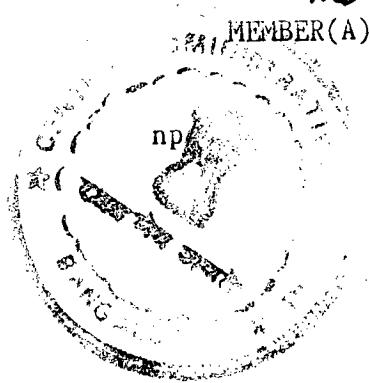
Heard Shri M.S. Ananda Ramu, learned counsel for the applicant. All that we can do is to direct the respondents to dispose off the representations made by the applicant as per Annexures-E and F. The department will do well to dispose of the said representations within one month from the date receipt of a copy of this order.

Shri Ananda Ramu makes a fervent appeal for continuation of his client in Bangalore from where he has been shifted to



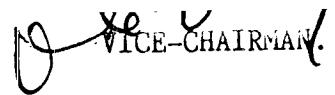
Bombay. The learned Standing Counsel submits that the applicant has already been relieved. In that view of the matter we cannot issue any such direction herein.

Sd-



MEMBER(A)

Sd-

 VICE-CHAIRMAN

COPY

M. K. S
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL JUDGE
BANGALORE

10/10/94

B-879

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

CONTEMPT PETITION (CIVIL) NO.16 OF 1994

OR NO. 34/94

FRIDAY THIS THE 18TH DAY OF MARCH, 1994.

Mr. Justice P.K.Shyamsundar, ... Vice-Chairman.

Mr.T.V.Ramanan, ... Member(A)

N.Manjunath,
S/o Sri N.Narasimhappa,
Aged about 35 years,
R/o 19/1, III Cross, X Main,
Mathikere Extension,
Bangalore-560 054. ... Petitioner.

(By Advocate Shri N.G.Phadke)

v.

1. The Central Electricity Authority,
represented by its Chairman
Sri Y.P.Gambhir, Major,
Sewa Bhavan, R.K.Puram,
New Delhi-110 066.

2. The Central Electricity Authority,
Hot Line Trading Centre,
represented by its Director
Sri K.Srinivasa Rao,
Major, 6/7, Crescent Road,
Asha Nagar, High Grounds,
Bangalore-560 001. ... Respondents.

(By Standing Counsel Sri M.S.Padmarajaiah)

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O R D E R

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

We do not think there is any contempt involved apropos the alleged failure to comply with the directions of the Tribunal in the matter of disposing of certain representations stated to have been made by the applicant in connection with his transfer from Bangalore to an out station. We are told by the learned Standing Counsel that both the representations are disposed of well within time, copies thereof were sent to the Head of the Department for onward transmission to the applicant. Sri

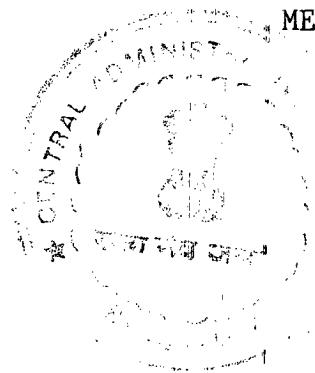
N.G.Phadke, learned counsel for the petitioner tells us that none of the orders passed by the authorities allegedly disposing of the representations of the petitioner have reached his client till to-day. In view of the same, the learned Standing Counsel furnished copies of the orders made on the representations to the learned counsel for the petitioner who received the same in the Court in our presence. In the circumstances, we think there is sufficient compliance with the direction of the Tribunal and there is no question of contempt involved herein. This contempt petition stands disposed off accordingly.

MEMBER (A)

Sci -

VICE-CHAIRMAN. >

TRUE COPY



S. Sankar 28/3
SECTION OFFICER
ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE